

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of July, 2018

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
3.7.2018 Tuesday at 10.30 A.M. Review Petitions	1.	179/MP/2018	EP(MP)L	Petition seeking Commission's permission for extension of time for interchange of infirm power from Unit-2 of the generating station for testing and full load trial operation for up to 8 months from 3.2.2018 or 4 months from COD of Mahan Sipat Transmission Line whichever is later.
	2.	14/RP/2018	GIPL	Review of order dated 22.6.2017 in Petition No.114/MP/2017.
	3.	3/RP/2018	HSPPL	Review of order dated 26.9.2017 in Petition No. 32/MP/2017.
	4.	19/RP/2018	PG(NM)TL	Review of order dated 26.3.2018 in Petition No. 62/MP/2017. (On admission)
	5.	13/RP/2018 alongwith I.A. No. 13 / 2018	PGCIL	Review of order dated 11.10.2017 in Petition No. 187/MP/2015.
	6.	64/TT/2015	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2019 for "Essar Gujarat TPS-Bachau 400 kV D/C (triple) line and Extension of Bachau S/S under "Transmission System for connectivity of Essar Power Gujarat Limited" in Western Region.
	7.	I.A.No.7/2018 in Petition No.187/MP/2015	PGCIL	Interlocutory Application for expunging portion of the order dated 11.10.2017 in Petition No. 187/MP/2015.
	8.	5/RP/2018	PGCIL	Review and modification of the order dated 21.11.2017 in Petition No. 70/TT/2017. (On admission)
	9.	4/RP/2017	PKTCL	Review of the order dated 29.12.2016 in Petition No.156/TT/2015.
	10.	15/RP/2017	NHPC	Review of the order dated 29.12.2016 in Petition No.156/TT/2015.
	11.	8/RP/2017	NTPC	Review of order dated 19.12.2016 in Petition No. 312/TT/2014.
	12.	9/RP/2017	PKTCL	Review of order dated 19.12.2016 in Petition No. 312/TT/2014.
	13.	10/RP/2017	PKTCL	Review of order dated 16.1.2017 in Petition No.384/TT/2014.
	14.	16/RP/2017	NTPC	Review of order dated 16.1.2017 in Petition No. 384/TT/2014.
	15.	40/RP/2017	PGCIL	Review and modification of the order dated 19.9.2017 in Petition No.235/TT/2016.
	16.	65/RP/2016	GBHPPL	Review of order dated 23.2.2016 in Petition No. No. 18/TT/2015.
	17.	66/RP/2016	GBHPPL	Review of Order dated 17.2.2016 in Petition No. 528/TT/2014.
	18.	18/RP/2017	GBHPPL	Review of order dated 2.1.2013 in Petition No. 92/TT/2011.
	19.	19/RP/2017	GBHPPL	Review of order dated 2.1.2013 in Petition No.94/TT/2011.
	20.	2/RP/2018	MPPTCL	Review and modification of the order dated 3.11.2017 in Petition No. 87/TT/2017.
	21.	10/RP/2018	PGCIL	Review and modification of the order dated 12.12.2017 in Petition No. 39/TT/2015.
	22.	11/RP/2018	MPPTCL	Review of order dated 19.12.2017 in Petition No. 88/TT/2017.
	23.	43/RP/2017	PGCIL	Review of order dated 31.8.2017 in Petition No. 67/TT/2015.
	24.	44/IA/2918in 18/SM/2015	CGPL	IA on behalf of CGPL for hearing CGPL and to place on record its submissions to address the new issues/allegations of Energy Watchdog.
Coram: 1. Chairperson 2.Member(AKS) 3.Member(ASB)	25.	4/RP/2018	RSTCPL	Review of order dated 27.6.2016 in Petition No. 419/MP/2017.
	26.	26/RP/2017	PGCIL	Review of order dated 24.2.2017 in Petition No. 85/TT/2015.
Coram: 1.Member(AKS) 2.Member(ASB) 3.Member(MKI)	27.	21/RP/2018	PGCIL	Review of order dated 3.4.2018 in Petition No.110/MP/2016 (On admission).
	28.	18/RP/2018 alongwith	WBSETCL	Review of order dated 29.1.2018 in Petition No.168/MP/2017 (I.A. for condonation of delay in filing review Petition). (On admission)

		I.A.No.42/2018		
	29.	47/RP/2017	RRVPN	Review of the order dated 18.10.2017 in Petition No. 26/TT/2017.
Coram: 1.Member(ASB) 2.Member(MKI)	30.	15/RP/2018	PGCIL	Review of order dated 30.8.2016 in Petition No. 98/TT/2016.
5.7.2018 Thursday At 10.30 A.M. Misc. Petitions	1.	I.A. Diary No. 200/2018	EWEPL	Interlocutory Application seeking exemption from filing court fees.
	2.	131/MP/2018	SPL	Petition for revision in tariff in exercise of the general Regulatory Power and compensation on account of increase cost incurred by Sasan Power Limited consequent to procurer events in default. (On admission)
	3.	65/TD/2018	NTPC	Petition for grant of Category -1 Inter-State TradingLicence to NTPC Limited.
	4.	119/TL/2018	WR-NR PTL	Petition for grant of transmission licence to WR-NR Power transmission Limited.
	5.	120/AT/2018	WR-NR PTL	Petition for adoption of transmission charges with respect to Transmission System being established by WR-NR Power Transmission Limited.
	6.	48/TD/2018	NLC	Petition for grant of an inter-State trading licence to Neyveli Lignite Corporation.
	7.	94/TL/2018	FBTL	Petition for grant of transmission license to Fatehgarh-Bhadla Transmission Limited.
	8.	95/TL/2018	GTTPL	Petition for grant of transmission license to Goa-Tamnar Transmission Limited.
	9.	242/MP/2017 Alongwith I.A.No.80/2017	AMPPGPL	Petition for declaring the letter of invocation of Bank Guarantee dated 23.10.2017 and thereafter the encashment of the Bank Guarantee dated 23.2.2010 of an amount of Rs. 56.1 crore issued by Axis Bank Ltd. as illegal and for return of the said enchased amount alongwith damages.
	10.	312/MP/2015	MEPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 qua adjudication over payment of transmission charges and other liabilities under the Bulk Power Transmission agreement between Meenakshi Energy Private Limited, a generating company, and PGCIL the Central Transmission Utility.
	11.	228/MP/2017	BP&SL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Open Access in intra-State Transmission and related matters) Regulations, 2009.
	12.	04/MP/2017	MPL	Petition under Section 79 (1) (f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 18.7.2008 between the petitioner and BSES Rajdhani Power Limited.
	13.	05/MP/2017	MPL	Petition under Section 79 (1) (f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 12.5.2008 between the petitioner and Tata Power Delhi Distribution Limited.
	14.	28/MP/2018	ENICL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Article 12 of the Transmission Service Agreement dated 10.8.2009 executed between East-North Interconnection Company Limited and its Long-Term Transmission Customers for claiming compensation due to Changes in Law.

	15.	50/MP/2018	PDPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 16.9.2016 executed between the Petitioner and NTPC Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws.
	16.	54/MP/2018	NLCIL	Petition for non-implementation of ABT from COD - consequential short admittance of bills by Rajasthan Discoms despite NLCIL efforts for resolution of Miscellaneous Petition for adjudication of dispute between the petitioner and respondent.
	17.	52/MP/2018	APVPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the petitioner and Solar Energy Corporation of India Limited dated 21.10.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central and State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the petitioner after the effective date of the Power Purchase Agreement.
	18.	236/MP/2017	DVC	Petition against the decision of MPPMCL for unilateral surrender of 100 MW from DSTPS in violation of provision of PPA between DVC & MPPMCL.
	19.	I.A.No.23/2018 In Petition No. 119/MP/2017	RSTEPL	Interlocutory Application seeking amendment in the Petition.
	20.	104/MP/2018 alongwith I.A.No. 20/2018	HPSEB	Petition seeking directions against the direct bilateral billing of transmission charges by the respondent No.1 NRSS-XXXI (A) Transmission Limited on the petitioner for the transmission system established in the State of Himachal Pradesh.
	21.	77/MP/2018	TRN-EPL	Petition seeking directions for applicability of the provisions of PTC-PPA signed between petitioner and the respondent No.6 and procurers PPA signed between respondent no.6 and respondent nos. 1 to 5, both dated 25.7.2013 for the purposes of calculation of penalties due to less than 80% availability for a contract year.
	22.	45/MP/2018	POSOCO	Petition for approval of Performance Linked Incentive for NLDC for the financial year 2016-17 with reference to NLDC Charges for the control period 1.4.2014 to 31.3.2019.
	23.	55/MP/2018	ERLDC	Petition for approval of Performance Linked Incentive for ERLDC for the financial year 2016-17 with reference to ERLDC charges for the control period 1.4.2014 to 31.3.2019.
	24.	56/MP/2018	NRLDC	Petition for approval of Performance Linked Incentive for NRLDC for the financial year 2016-17 with reference to NRLDC charges for the control period 1.4.2014 to 31.3.2019.
	25.	57/MP/2018	SRLDC	Petition for approval of Performance Linked Incentive for SRLDC for the financial year 2016-17 with reference to SRLDC charges for the control period 1.4.2014 to 31.3.2019.
	26.	80/MP/2018	NERLDC	Petition for approval of Performance Linked Incentive for NERLDC for the financial year 2016-17 with reference to NERLDC charges for the control period 1.4.2014 to 31.3.2019.
	27.	81/MP/2018	WRLDC	Petition for approval of Performance Linked Incentive for WRLDC for the financial year 2016-17 with reference to WRLDC Charges for the control period 1.4.2014 to 31.3.2019.
After the Board 5.7.2018 Thursday Coram: 1.Member(AKS) 2.Member(ASB) 3.Member(MKI)	28.	16/RP/2018	MPL	Petition for review of order dated 26.12.2017 in Petition No.152/GT/2015 (On maintainability)
At.2.30 P.M.	29.	65/RP/2016	GBHPPL	Review of order dated 23.2.2016 in Petition No. No. 18/TT/2015.
	30.	66/RP/2016	GBHPPL	Review of Order dated 17.2.2016 in Petition No. 528/TT/2014.
	31.	18/RP/2017	GBHPPL	Review of order dated 2.1.2013 in Petition No. 92/TT/2011.
	32.	19/RP/2017	GBHPPL	Review of order dated 2.1.2013 in Petition No.94/TT/2011.
12.7.2018 Thursday At 10.30 A.M.	1.	202/MP/2018	LAPL	Petition under sections 79(1)(c) read with 79(1)(f) of the Electricity Act, 2003, inter-alia, seeking setting aside of communication dated 27.6.2018 issued by Respondent No. 1 (On admission)

Miscellaneous Petition				
19.7.2018 Thursday At 10.30 A.M. Transmission Tariff Petitions	1.	I.A.No. 55 /2018 in Petition No. 127/MP/2016	IBE(U)L	Interlocutory application under Section 94 (2) of the Electricity Act,2003 read with Regulations 111,112 and 113 of the CERC (Conduct of Business) Regulations, 1999 seeking urgent directions.
	2.	2/TT/2018	PGCIL	Determination of transmission tariff for 4 assets under transmission system for Ultra Mega Solar Park at Tumkur (Pavagada), Karnataka, Phase I in Southern Region from COD to 31.3.2019.
	3.	312/MP/2015	MEPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 qua adjudication over payment of transmission charges and other liabilities under the Bulk Power Transmission agreement between Meenakshi Energy Private Limited, a generating company, and PGCIL the Central Transmission Utility.
	4.	I.A.No.52/2018 in Petition No.95/MP/2017	WEPL	Interlocutory application under Regulation 111 of the CERC (Conduct of Business) Regulations 2009, wseeking permission to bring on record subsequent events and development in the project.
25.7.2018 Wednesday At 10.30 A.M. Misc. Petitions	1.	114/MP/2018	TPDDL	Petition seeking issuance of consequential directions to the respondents for complying with the detailed operating procedure qua reserve shut-down of the Unit(s) of the 2 x660 MW Mahatma Gadhi Thermal Power Plant at Matenhali, District Jhajjar, Haryana. (On admission)
	2.	115/MP/2018	TPDDL	Petition seeking adjudication of dispute between the petitioner and respondent NTPC Limited regarding excess recovery of Annual Fixed Costs for various generating stations of the respondent during FY-2014-19.(On admission)
	3.	116/MP/2018	MCCPL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of events pertaining to Change In Law as per the terms of Power Purchase Agreement dated 1.11.2013. (On admission)
	4.	178/MP/2018	ACME- Jodhpur	Petition under Section 79(1)(b) of the Electricity Act, 2003 for the of 'Change in Law' and consequent revision in capital cost due to introduction of the Central Goods and Services Tax Act, 2017 promulgated by the Department of Revenue, Ministry of Finance notified by way of Notification dated 28.6.2017.(On admission)
	5.	13/MP/2018	APTSL	Petition seeking relief on account of 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central and State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the petitioner after the effective date of the Power Purchase Agreements.(On maintainability)
	6.	118/MP/2018	TRN-EPL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of events pertaining to Change In Law as per the terms of Power Purchase Agreement dated 25.7.2013 (PTC-PPA). (On admission)
	7.	205/MP/2018	HBPCL	Petition under Section 79(1) (c) of the Electricity Act, 2003 read with the Indian Electricity Grid Code seeking direction for scheduling overload capacity (On admission)
	8.	227/MP/2017	LAPL	Petition under Section 79(1) (c) read with Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 directingrespondent no.1 to charge transmission charges commensurate with the power being supplied from Unit-II of the petitioner power project to respondent no.2 for onward supply to respondent no. 3 i.e. 95 % of 300 MW and not entire 300 MW.
	9.	153/MP/2017	DVC	Petition under section 79(1)(d) of the Electricity Act, 2003 and CERC (Open Access in inter-State Transmission) Regulation,2008 for approval of Open Access charges for transmission and wheeling of power using Transmission and Distribution network of Damodar Valley Corporation.

10.	122/MP/2017 Alongwith I.A.No.96/2017	EPGL	Petition for Relinquishment of 250 MW of Long Term Access Agreement dated 4.12.2011 under Regulation 18 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-state Transmission System and related matters) Regulation, 2009 of the identified transmission system by the Essar Power Gujarat Limited (4x660-Phase-II) Thermal Power Plant at District Jamnagar in the State of Gujarat.
11.	248/MP/2016	KTL	Petition for setting aside the letter dated 5.12.2016 issued by Bangalore Electricity Supply Company Limited (BESCOM).
12.	210/MP/2017	KTL	Petition seeking revision of the quoted transmission tariff payable to it in terms of the Transmission Services Agreement (TSA) for various events occurring after the bid due date .
13.	238/MP/2017	DMTCL	Petition seeking extension in Project scheduled commercial operation date and increase in transmission charges due to unforeseen and uncontrollable events post award of ERSS-VI Transmission Scheme implemented by Darbhanga-Motihari Transmission Co. Ltd. under Tariff Based Competitive Bidding.
14.	27/MP/2018	KWDPL	Petition under Section 79 (1) (f) read with Section 79 (1) (b) of the Electricity Act, 2003 in relation to the disputes arising out of the Power Purchase Agreement dated 3.8.2016 between petitioner herein i.e. Krishna Wind farms Developers Private Limited and Solar Energy Corporation of India Limited.
15.	254/MP/2017	BRPL& BYPL	Petition for re-setting of the rate of late payment surcharge under Regulation 45 of the 2014 Tariff Regulations.
16.	187/MP/2017	EP(MP)L	Petition for relinquishment of 750 MW of Long Term Access out of the 1200 MW granted under the Bulk Power Transmission Agreement dated 7.1.2009 under regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long term Access and Medium term Open Access in inter-State Transmission and related matters) Regulations,2009.
17.	188/MP/2017 Alongwith I.A.No.30/2018	ACMBSPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 14.10.2016. (I.A seeking amendments in the petition)
18.	189/MP/2017 Alongwith I.A.No.31/2018	ACME KSPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA)dated 14.10.2016. (I.A. seeking amendments in the petition).
19.	190/MP/2017 Alongwith I.A.No.32/2018	ACME HSPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA)dated 14.10.2016. (I.A for seeking amendments in the petition)
20.	201/MP/2017 Alongwith I.A.No.33/2018	ACME KSPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA)dated 22.8.2016. (I.A for seeking amendments in the petition)
21.	202/MP/2017 Alongwith I.A.No.35/2018	ACME KSPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.8.2016. (I.A for seeking amendments in the petition)
22.	203/MP/2017 Alongwith I.A.No.36/2018	ACME VSEPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.8.2016. (I.A for seeking amendments in the Petition).
23.	204/MP/2017 Alongwith I.A.No.37/2018	ACME BSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA)dated 22.8.2016. (I.A for seeking amendments in the petition)
24.	230/MP/2017 Alongwith I.A.No.34/2018	ACME KSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 24.6.2016.(I.A seeking amendments in the petition).
25.	231/MP/2017 Alongwith I.A.No.38/2018	ACME RSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 24.6.2016. (I.A seeking amendments in the petition).
26.	232/MP/2017 Alongwith I.A.No.39/2018	ACME MSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 8.8.2016.(I.A seeking amendments in the petition)
27.	233/MP/2017	ACME	Petition under section 79 of the Electricity Act, 2003 for revision of

		Alongwith I.A.No.40/2018	YSPPL	tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 9.8.2016. (I.A seeking amendments in the petition).
	28.	33/MP/2018 Alongwith I.A.No.50/2018	ACME-JSPPL	Petition under Section 79(1)(b) of the Electricity Act, 2003 seeking relief on account of 'Change in Law' and consequent revision in capital cost due to introduction of the Central Goods and Services Tax Act, 2017 promulgated by the Department of Revenue, Ministry of Finance notified by way of Notification dated 28.6.2017. (I.A seeking amendments in the petition).
	29.	34/MP/2018	APJPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the petitioner and NTPC Limited dated 29.4.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central and State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the petitioner after the Effective Date of the Power Purchase Agreements.
	30.	47/MP/2018	APTPL	Petition under Section 79 of the Electricity Act,2003 seeking relief on account of 'Change in Law'viz. the introduction of Goods and Services Tax laws at the Central and State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the petitioner after the Effective Date of the Power Purchase Agreement.
	31.	52/MP/2018	APVPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the petitioner and Solar Energy Corporation of India Limited dated 21.10.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central and State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the petitioner after the Effective Date of the Power Purchase Agreements.
	32.	50/MP/2018	PDPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed by the petitioner and NTPC Limited dated 16.9.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws.
26.7.2018 Thursday At 10.30 A.M. Misc. Petitions	1.	129/MP/2018	SVPL	Petition for the revalidation of accreditation and registration of the Petitioner under the Renewable Energy Certificate (REC) mechanism and consequent reliefs(<i>On admission</i>)
	2.	136/MP/2018	PGCIL	Petition for taking over the assets namely the Indian portion of 132 kV S/C Deothang- Rangia Transmission Line and associated bays at Rangia S/S from the Government of India (<i>On admission</i>).
	3.	22/MP/2018	M&MI	Petition for direction to the respondents, NLDC and Tamil Nadu Transmission Corporation Limited- State Nodal Agency for the revalidation of accreditation and registration of the Petitioner under the renewable Energy Certificate (REC) mechanism and consequent reliefs. (On admission)
	4.	128/MP/2018 alongwith I.A. No. 28/2018	NETCL	Petition for revision of transmission tariff for Asset I: 400 kV D/C Palatana-Silchar Twin Moose Conductor Transmission Line-247.39 km, Asset II: 400 kV D/C SilcharByrnihat (one circuit on D/C towers) Twin Moose Conductor Transmission Line214.41 km, Asset III: 400 kV D/C Byrnihat-Bongaigaon (one circuit on D/C towers) Twin Moose Conductor Transmission Line- 201 km, Asset IV: 400 kV D/C SilcharAzara (one circuit on D/C towers) Twin Moose Conductor Transmission Line256.41 km and Asset V: 400 kV D/C Azara - Bongaigaon (one circuit on D/C towers) Twin Moose Conductor Transmission Line-159 km under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999(<i>On admission</i>).
	5.	156/MP/2018	MBP(MP)L	Petition seeking compensation/relief for increased expenses due to certain events of 'Change in Law' as per the applicable provisions of the PPAs dated 18.1.2014 and 20.1.2014. (<i>On admission</i>)
	6.	16/MP/2018	TWE(P)L	Petition for issuance of RECs updating of name and re-registration of the petitioner under the Renewable Energy Certificate Mechanism.
	7.	201/TD/2018	RETL	Petition for surrender of the Inter-State Trading licence .
	8.	30/MP/2018	AGE(MP)L	Petition under Section 79 (1) (c) and (f) and other applicable

				provision of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in the inter-State transmission and related matters) Regulations, 2009 against the letter dated 22.11.2017 of the Respondent, wrongly denying the use of connectivity granted to M/s AGEL (Petitioner's parent company) at Khavda, by the petitioner proposed wind project at Dayapar in Kutch district of Gujarat.
	9.	164/MP/2017	IL&FS	Petition seeking surrender of 610MW (575 MW in WR and 35 MW in SR) out of the total LTA quantum of 1150 MW granted under the Bulk Power Transmission Agreement dated 24.12.2010.
	10.	19/MP/2018	TSPFPL	Petition in relation to disputes having arisen under the Power Purchase Agreement (PPA) dated 11.4.2016 between the parties.
	11.	151/MP/2016	DGVCL	Petition under Section 79 (1) (c) read with Sections 142 and 146 of the Electricity Act, 2003 regarding non-compliance of order dated 8.6.2013 in Petition No. 245/MP/2012.
	12.	115/MP/2016	TENGEDCO	Petition for excess tax reimbursed by Southern beneficiaries on account of wrong calculation of income tax by NLC.
	13.	158/MP/2017	TPTCL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per the terms of LOA dated 18.01.2016 read with the terms of NIT dated 22.12.2015 executed between the petitioner no. 1 and respondent.
	14.	159/MP/2017	TPTCL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation from respondent on account of event pertaining to change in law as per the terms of LOI dated 14.01.2016 placed by the respondent upon the petitioner.
	15.	160/MP/2017	TPTCL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per the terms of LOA placed by the respondent upon the petitioner no. 1 for supply of power from plant of petitioner no. 2.
	16.	194/MP/2017 alongwith I.A. Nos. 24/2018 and 25/2018 .	NKTL	Petition under Sections 61, 63, 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Article 16 of TSA and the tariff-based competitive bidding guidelines for transmission service for claiming relief under TSA dated 14.03.2016 relating to implementation of the transmission Project Elements (Interlocutory Applications for amendment in the petition and interim relief not to take any coercive actions whatsoever, till the adjudication of the present petition).
	17.	44/TD/2018	REPL	Application for grant of trading licence under Section 14 of the Electricity Act, 2003.
	18.	225/MP/2017	NEEPCO	Petition seeking compensation for loss of Capacity Charge on account of inadequate availability of fuel gas under provisions of Regulation 54 (Power to Relax) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 in respect of the Assam Gas Based Power Plant (AGBPL).
31.7.2018 Tuesday At 10.30 A.M. Transmission Tariff Petitions	1.	20/RP/2018	PGCIL	Petition for review of order dated 22.2.2018 in Petition No. 13/TT/2017. (On admission)
	2.	102/TT/2018	EPTL	Petition for determination of transmission tariff (annual fixed cost) for the 2400 kV Bays at Jhanor Gandhar GPS of NTPC Ltd which form part of the inter-state transmission system of EPTCL.
	3.	148/TT/2018	TTCL	Petition for determination of transmission tariff in respect of the Inter-State Transmission lines owned by TANTRANSCO upto the border of Tamil Nadu (1) Chittoor-Thiruvallam 230 kV SC line (2) Sulurpet-Gummidipoondi 230 KV SC line (3) Yeerandahalli-Hosur 230 kV SC line (4) Mooziyar-Theni 230 kV SC line (5) Iduki-Udumalpet 230 kV SC line.
	4.	150/TT/2018	DVC	Petition for approval of tariff for Transmission and Distribution system activities of the network in respect of Damodar Valley Corporation for the tariff period 2014 – 19.
	5.	7/TT/2018	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2019 for Asset 1: LILO of Vindhyachal-Jabalpur 400

				kV 2nd D/C line (Ckt3&4) alongwith associated bays and equipments at 400/220 kV Rewa Pooling Station under Transmission System for Ultra Mega Solar Park (750 MW) in Rewa District, Madhya Pradesh in Western Region.
6.	158/TT/2018	PGCIL		Petition for determination of transmission tariff from anticipated/ actual DOCO to 31.3.2019 For Asset 1: 400/220kV, 3 X 105 MVA ICT alongwith associated bays at Hamirpur Substation, Asset 2: 220kV, 2Nos Line Bays at Hamirpur Substation. Asset 3: 220kV, 2Nos Line bays at Jalandhar Substation, Asset 4: 1 X 500 MVA, 400/220 kV ICT-IV at GIS Gurgaon Substation Under ?Augmentation of Transformers in Northern RegionPart -B in Northern Region.
7.	159/TT/2018	PGCIL		Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: 125 MVAR Bus Reactor at 400/220 kV Manesar Substation Extension under Bus Reactor Scheme in Northern Region, Phase-II.
8.	160/TT/2018	PGCIL		Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: Replacement of 1x100 MVA, 220/132kV ICT-II by 1x200 MVA, 220/132 kV ICT-II at Raebareli S/s (DOCO: 19.2.2018), Asset-II: Replacement of 1x100 MVA, 220/132kV ICT-III by 1x200 MVA, 220/132kV ICT-III at Raebareli S/s (DOCO: 1.12.2017) under Augmentation of Transformation Capacity at Raebareli andSitarganj 220/132 kV Sub-stations.
9.	161/TT/2018	PGCIL		Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset 1: 1 No. 400 kV Line bay (at POWERGRID, Sikar end) alongwith 50 MVAR Non- Switchable line reactor for Ckt-I of 400 kV D/C Bikaner (RVPNL)- Sikar (PG) line and Asset 2: 1 No. 400 kV Line bay (at POWERGRID, Sikar end) along with 50 MVAR Non-Switchable line reactor for Ckt-II of 400 kV D/C Bikaner (RVPNL)-Sikar (PG) line under Line bays associated with various Regional Strengthening Schemes in NR Scheme.
10.	168/TT/2018	PGCIL		Petition for determination of transmission tariff from DOCO to 31-3-2019 for assets under Fiber Optic Communication System for central sector Sub-stations & Generating Stations in Southern Region.
11.	172/TT/2018	PGCIL		Petition for determination of transmission tariff from DOCO to 31.3.2019 for the assets covered in the Petition along with associated bays & equipments at new 400/230 kV (GIS) Tirunelveli Pooling sub-station, under Transmission System Associated with "Green Energy Corridors: Inter State Transmission Scheme (ISTS)-Part A in Northern Region & Southern Region.
12.	175/TT/2018	PGCIL		Petition for determination of transmission tariff from anticipated DOCO to 31.3.2019 for 08 nostransmission assets under North Eastern Region Strengthening Scheme-VII (NERSS-VII) for 2014-19 Tariff Block Period in North-Eastern Region.
13.	103/TT/2018	PGCIL		Petition for approval of transmission tariff for 2x240 MVAR Switchable Line Reactor with 950 ohms NGR at Aurangabad S/S along with associated bays - DOCO 25.8.2017 under Inter-Regional System Strengthening Scheme for WR and NR (Part-A) for tariff block 2014-19 in Western Region.
14.	137/TT/2018	PGCIL		Petition for determination of transmission tariff from anticipated DOCO to 31.3.2019 for Asset-I: 1x160 MVA ICT-I alongwith associated bays at Daltonganj Sub-station, 1x160 MVA ICT-II alongwith associated bays at Daltonganj Sub-station and 2x132 kV Line bays at Daltonganj Sub-station Asset-II: 02 Nos of 132 kV line bays at Daltonganj Sub-station under ERSS XVII Part A in Eastern Region.
15.	169/TT/2018	PGCIL		Petition for truing up of fees and charges for assets under Fibre Optic Communication System in Lieu of existing Unified Load Despatch& Communication (ULDC) Microwave Links in Southern Region.
16.	192/TT/2017	PGCIL		Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset I: 400kV D/C Aurangabad - Boisar TL from Aurangabad S/S to location 313/0 on D/C Towers & from location 332/0 to Boisar S/S on Multi circuit towers & Asset II: Part of 400kV D/C NavsariBoisar TL from location 332/0 to Boisar S/S on Multi circuit towers under IPPs generation projects in Chhattisgarh (IPP D) in Western Region.

(T.D.Pant)
Dy.Chief (Legal)
30.7.2018

